

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

## **ORDER SHEET**

COURT NO.: 1 22/11/2019

O.A./260/737/2019 LAXMIDHAR BHOI

-V/S-

FOREST AND ENVIRONMENT DEPTT.

ITEM NO:12

FOR APPLICANTS(S) Adv.: Mr.J.K.Digal

FOR RESPONDENTS(S) Adv.: Mr.A.Pradhan

| Notes of The Registry | Order of The Tribunal   |
|-----------------------|---|
|                       | Heard learned counsel for the applicant. Mr.A Pradhan, learned counsel appears on behalf of the respondents. Registry is directed to reflect his name as respondents' counsel in future cause list.   |
|                       | The case of the applicant as submitted by learned counsel for the applicant is that he has been convicted by Criminal Court on 29.2.2016. The applicant was issued a notice for withholding his pensionary benefits. The said notice was challenged by the applicant before this Tribunal in OA No. 102/2017 and it was disposed of with a direction to pay the applicant his pension. It is the case of the applicant that although he is being paid pension, he has not been paid the revised provisional pension as per the subsequent revision of pay as per 7th Pay Commission Report. The applicant has also filed fresh representation in the meantime dated 24.8.2018 (Annexure A/9) before respondent No.3 and it is submitted by learned counsel that the said representation has not yet been disposed of. |

Learned counsel for the respondents submitted that since the applicant had been convicted by competent Criminal Court, therefore he is not entitled to get any pension and his earlier representation was rejected vide Annexure A/8.

Without going into the said aspect this Tribunal direct respondent No.3 to consider the representation of the applicant dated 24.8.2018 (Annexure A/9) by passing a speaking and reasoned order within 6 weeks from the date of receipt of the copy of this order and communicate the same to the applicant.

The OA is disposed of accordingly. There will be no order as to costs.

Learned counsel for the applicant submitted that he wants to send a copy of this OA along with the representation to respondent No.3 at the cost of the applicant. He may do so within one week from the date of receipt of the copy of this order.

( SWARUP KUMAR MISHRA) MEMBER (J) ( GOKUL CHANDRA PATI) MEMBER (A)

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